

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.107- C.P.(IB)/149(AHM)2022  
With  
ITEM No. 108- IA/817(AHM) 2022

**Proceedings under Section 9 IBC**

**IN THE MATTER OF:**

Arya Corporation Advisors and Resolutions  
V/s  
Envision Scientific Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on 22/04/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Jaimin Dave, Advocate a/w.  
: Ms. Hirva Dave, Advocate  
For the Respondent : Mr. Saurabh Soparkar, Advocate a/w.  
: Mr. Vinit Nagar, PCS

**ORDER**

We have heard the Learned Counsel for the applicant as well as Sr. Counsel for the respondent and perused the records.

Learned Sr. Counsel for the respondent undertakes to file an additional affidavit stating the status of the revised sanction letter for an amount of Rs. 30.00 crore, within a period of three days, by giving an advance copy to the other side. Learned Counsel for the applicant is at liberty to file a counter affidavit, if any, before the next date of hearing.

List the matter for making brief submissions qua the additional affidavit, if any, is to be filed by the respondent, as mentioned above.

Re-list on 26.04.2024.

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**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

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**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**